

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPLE BRANCH NEW DELHI BENCH,
O.A. No. 150/2023**

IN THE MATTER OF: NEWS ITEM PUBLISHED IN NDTV DATED 28/02/2023 TITLED "2 DEAD, 2 INJURED IN EXPLOSION AT GUJARAT PHARMA COMPANY "(O.A. No.150/2023).

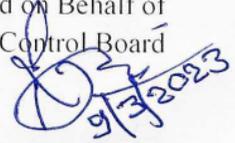
Subject: - Notice of hearing in Suo Moto matter in re: New item in NDTV dated 28/02/2023 titled "2 died, 2 Injured in explosion at Gujarat Parma Company"

Ref: - Hon'ble NGT Notice dated 01st March 2023 (Principal Bench).

Respected Sir,

In reference to Hon'ble NGT, Principal Bench, New Delhi, Notice dated 01/03/2023 in the matter of OA No.150/2023. Action Taken Report with Annexure-A to G on behalf of GPCB is attached herewith. This is for kind information please.

For and on Behalf of
Gujarat Pollution Control Board


(R. B. Trivedi)

Environment Engineer

Attachment: Action Taken Report with Annexure-A to G.

Action Taken Report

IN THE HON'BLE NATIONAL GREEN TRIBUNAL AT NEW DELHI ORIGINAL APPLICATION NO. 150/2023

Subject: Notice of hearing in Suo Moto matter – OA no. 150/2023. In re: “2 Dead, 2 injured in Explosion at Gujarat Pharma Company” published in NDTV dated 28h Feb 2023.

As per Notice dated 01/03/2023 by this Hon'ble court, Action Taken Report on behalf of GPCB filed the facts as under:

Action Taken Report

Sr No.	Date	Events
1		Unit has obtained Consolidated Consent and Authorization (CCA) permission from the GPCB vide CCA AWH-116910 dated 21/02/2022, which is valid up to 31/12/2026. CCA Permission is annexed herewith as per Annexure A .
2	27/02/2023	Fire accident taken place in M/s. Ven Petrochem & Pharma (India) Pvt. Ltd. (GPCB ID – 24774) located at Plot No. 2903, 5, 07, 09, 1, GIDC Sarigam, Tal: Umbergaon, District: Valsad 396155 on 27/02/2023 on @ 23:28 hours.
3	28/02/2023	<ul style="list-style-type: none">• GPCB has carried out site investigation of this on unit at 00:05 hr onwards on 28/02/2023.• Fire occurred due to blast; also building collapsed. Finished product (Bromhexine Hydrochloride) with packaging material got burnt.• Due to blast and fire incident 03 nos. of casualty reported and 2 nos. of People are injured. (As on date) Inspection report along with photograph are annexed herewith as per Annexure B .
4	28/02/2023	GPCB has issued immediate Closure under section 31(A) of The Air (Prevention and Control of Pollution) Act, 1981 on 28/02/2023. Board has imposed Rs 25 Lakhs as an interim Environmental Compensation. Closure orders are annexed herewith as per Annexure C .

5	01/03/2023	<ul style="list-style-type: none"> • GPCB has further carried out site investigation of this on unit at 12:30 hr onwards on 01/03/2023. • Further on dated 28.02.2023 during search and recovery process another i.e. 4th dead body recovered from the debris of the collapsed building at about 23:25 hours. • So, total 04 nos. of casualty reported and 2 nos. of People are injured due to blast and fire incident. (As on date) <p>Inspection report along with photograph are annexed herewith as per Annexure D.</p>
6	Actions taken by GPCB to avoid such type of incidents	<ul style="list-style-type: none"> • Directorate of Industrial Safety & Health (DISH) has been requested to issue Standard Operating Procedures (SOPs) to the concern industries for working with essential staff, and also to ensure close monitoring of situation so that the safety norms are not violated leading to environmental damage. • They are also requested to make aware all Industries Associations and individual industries to take utmost care in handling hazardous chemicals using trained men-power only so that untoward incidence can be averted and environmental safety is ensured. <p>Letter as per Annexure E.</p> <ul style="list-style-type: none"> • Sarigam Industries Association (along with other associations) is informed to make aware all individual industries to take utmost care in handling hazardous chemicals using trained men-power only so that untoward incidence can be averted and environmental safety is ensured. • Also asked them to ensure close monitoring of such situation so that the environmental norms are not violated. <p>Letter as per Annexure F.</p> <ul style="list-style-type: none"> • Regional officers are also asked to take up task of awareness on industrial safety, especially in chemical clusters in the program of Environment Clinic which are held periodically.
7	03/03/2023	<ul style="list-style-type: none"> • Unit again inspected with reference to closure directions issued under section 31 (A) of the Air (Prevention and Control of Pollution) Act – 1981, vide letter No. GPCB/CCA-SRG-325(2)/ID 24774/704778

		<p>dated 28/02/2023 with immediate effect.</p> <ul style="list-style-type: none">• During inspection contacted person informed that incident of blast/fire occurred in packing section wherein approximately 3430 Kgs (details submitted by the unit) of Bromhexine Hydrochloride was stored and got burnt in the incident. During inspection unit is found not in operation and observed in as it is condition (photograph of the same is attached herewith).• Unit is further instructed to submit Directions issued by the DISH with reference to the incident & to submit action taken report thereof. <p>Inspection report ia attached as Annexure G</p>
--	--	---



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

By RPAD

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution) Act-1981 and Authorization under the Hazardous and Other Waste (Management and Transboundary Movement) Rules'2016, framed under the Environment (Protection) Act-1986.

And whereas Board has received on line consolidated application **inward ID No: 207506 dated 07/12/2021** for the consolidated consent and authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts Consent & Authorization is hereby granted as under.

CONSENT AND AUTHORISATION:

(Under the provisions / rules of the afore said environmental acts)

To,

M/s. Ven Petrochem Pharma I Pvt. Ltd

Plot No: 2903,5,07,09,1,

GIDC Sarigam,

Tal: Umbergaon,

Dist: Valsad- 396155

1. **Consent Order No: AWH-116910 Date of Issue: 047/02/2022**
2. The consent shall be valid up to **31/12/2026** for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for the following products:

Sr. No.	Name of Product	Quantity MT/Month
1	Ambroxol Hydrochloride	2.5
2	Bromhexine Hydrochloride	3.0
3	Timolol Maleate	0.2

SUBJECT TO FOLLOWING SPECIFIC CONDITIONS:

- Unit shall comply with the conditions of Environment Clearance issued vide letter No. SEIAA/ GUJ/EC /5(t)/1744/2019 dated 05/12/2019.

3. CONDITIONS UNDER WATER ACT 1974:

3.1 Source of water: GIDC water supply

3.2 The quantity of total water consumption shall not exceed **32.5 KL/Day** as per below break up

- a) Industrial: **26.9 KL/Day.**
- b) Domestic: **5.6 KL/Day. (Domestic: 4.6 KL/Day + Gardening 1 KL/Day)**

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 1 of 6

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3.3 The quantity of total of waste water generation shall not exceed **16.44 KL/Day** as per below break up

- a) Industrial: **13.54 KL/Day.**
- b) Domestic: **2.9 KL/Day.**

3.4 There shall be no discharge of industrial effluent, industry shall maintain zero liquid discharge as follow;

- I. **Stream - 1**, The industrial effluent 4.645 KL / day (2.945 KLD from Process + 1.50 KLD from Washing +0.2 KLD from Scrubber) shall be incinerated in an incinerator within premises.
- II. **Stream - 2**, The industrial effluent 8.9 KL / day (5.4 KLD from boiler + 3.5 KLD from cooling) shall be recycled back into the cooling and boiler feed water make up.

3.5 Unit shall provide metering facility at inlet of the incinerator and recycler line, and maintain records for the same.

3.6 Proper logbooks of incinerator, quantity & quality of discharge to incinerator and water recycle, power consumptions etc. shall be maintained & shall be furnished to the GPCB from time to time.

3.7 Domestic wastewater is disposed through septic/soak pit system.

3.8 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER AIR ACT 1981:

4.1 Following shall be used as fuel:

Sr. No.	Fuel	Utility	Quantity
1	PNG	Boiler	25 SCM/Hr
2	PNG	Incineration	25 SCM/Hr
3	Diesel	D.G. Set	25 Lit/Hr

4.2 The applicant shall install & operate air pollution control system efficiently in order to achieve prescribed norms.

4.3 The flue gas emission through stack attached to stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height Meter	APCM	Parameter	Permissible Limit
1	Boiler (Cap: 1000 Kg/ hr)	11	Adequate stack Height	PM	150 mg/Nm ³
2	DG Set (Cap: 250 KVA)	09	Adequate stack Height	SO ₂ NO _x	100 ppm 50 ppm

Outward No: 623658/21/02/2021



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Stack No.	Stack attached to	Stack height Meter	APCM	Parameter	Permissible Limit
3	Incineration	30	Dust Collector followed by Scrubber	PM SO ₂ HCL Total Organic Total Dioxins and Furnace Sb+HS+Pb=Cr+COPCU	50 mg/Nm ³ 200 mg/Nm ³ 50 mg/Nm ³ 20 mg/Nm ³ 0.2 ng TEQ/Nm ³ 1.5 mg/Nm ³

4.4 The process emission Through Various Stacks/Vent of reactor. Process. Vessel shall Conform to the following standards:

Stack No	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Bromination Vessels (2 Nos.) (One Standby)	12	Two Stage Alkali Scrubber each	HBr Br ₂	30 mg/Nm ³ 2mg/Nm ³

4.5 Ambient air quality within the premises of the industry shall conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/m ³	100 Microgram/m ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/m ³	60 Microgram/m ³
SO ₂	50 Microgram/m ³	80 Microgram/m ³
NO _x	40 Microgram/m ³	80 Microgram/m ³

5. AUTHORIZATION UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016

5.1 M/s. Ven Petrochem Pharma I Pvt. Ltd is hereby granted an authorization to operate facility for following Hazardous wastes on the premises situated at Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155

Sr. No.	Waste	Schedule & Cat	Quantity	Facility
1	ETP Sludge	1-35.3	40.8 MT/Annum	Collection, Storage, Transportation and Disposal at approved TSDF Site.

Sr. No.	Waste	Schedule & Cat	Quantity	Facility
2	Distillation Residue	I-28.1	12.36 MT/Annum	Collection, Storage, Transportation and disposal to cement industries / RSPL Panoli for Co-processing.
3	Used Spent Oil	I-5.1	4.08 MT/Annum	Collection, Storage, Transportation and disposal by selling to registered recycler.
4	Empty Barrels/Containers /liners Contaminated with hazardous chemicals/ waste	I-33.1	12.7 MT/Annum	Collection, Storage, Transportation and disposal by selling to authorized recycler.
5	Spent carbon	I-28.3	9.2 MT/Annum	Collection, Storage, Transportation and disposal to cement industries/ RSPL Panoli.
6	Incineration Ash	I-37.2	67 MT/Annum	Collection, Storage, Transportation and disposal at approved TSDF Site.
7	Date expired-off Specification process	I-28.4	0.105 MT/Annum	Collection, Storage, Incineration within premises.
8	Sodium Bromide Solution	-	442.38 MT/Annum	Collection, Storage, and sold to authorized end users registered under Rule-9 and users having valid permission of GPCB.
9	Dimethyl Hydantoin	-	6 MT/Annum	Collection, Storage, and sold to authorized and users registered under Rule-9 and users having valid permission of GPCB.
10	Bleed Liquor	I	2.1 MT/Annum	Collection, Storage, Incineration within premises.

5.2 The authorization shall be valid up to 31/12/2026.

5.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules form time to time under the Environmental (Protection) Act-1986.

6. GENERAL CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES-2016.

6.1 The Authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

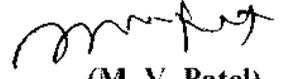
- 6.2 The Authorization or its renewal shall be produced for inspection at the request of an officer Authorized by the State Pollution Control Board.
- 6.3 The person Authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
- 6.4 Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- 6.5 The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
- 6.6 The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
- 6.7 It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
- 6.8 The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- 6.9 The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- 6.10 The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- 6.11 The importer or exporter shall bear the cost of import or export and mitigation of damages if any
- 6.12 An application for the renewal of an authorization shall be made as laid down under these Rules.
- 6.13 Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 6.14 Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

7. SPECIFIC CONDITIONS (WHICHEVER IS APPLICABLE)

- 7.1 The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2 Handing over of the hazardous and other wastes to the authorized actual user shall be only after making the entry into the passbook of the actual user.

- 7.3 In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4 The occupier of the facility shall comply Standard operating procedure/ guidelines published by MoEF&CC or CPCB or GPCB from time to time.
- 7.5 Unit shall comply provisions of E-Waste (Management) Rules. 2016.

**For and on behalf of
Gujarat Pollution Control Board**



(M. V. Patel)

Environment Engineer

No: GPCB/CCA-SRG-325(1))/ID: 24774/

Date:

ISSUED TO:

M/s. Ven Petrochem Pharma I Pvt. Ltd

Plot No: 2903,05,07,09,1,

GIDC Sarigam,

Tal: Umbergaon,

Dist: Valsad- 396155

ID-24774

Outward No: 623658, 21/02/2022



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

BY R.P.A.D.

CCA-Amendment

(AWH-118886)

No: GPCB/CCA-SRG-325(1)/ID: 24774/

Date:

To

M/s. Ven Petrochem Pharma I Pvt. Ltd

Plot No: 2903,5,07,09,1,

GIDC Sarigam,

Tal: Umbergaon,

Dist: Valsad- 396155

Subject : Consolidated consent and Authorization (CC&A) under various Environmental Acts/Rules.

Reference : 1) Your Application inward no. 213661, dated 04/04/2022.

2) CTE Amendment of the Board issued vide order no.CTE-117124 dated 07/03/2022, valid up to 14/11/2026.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986, The Board has granted CTE Amendment vide order No. CTE-117124 issued vide this office order no. GPCB/CCA-SRG-325(1)/ID: 24774/624848 dated 07/03/2022, valid up to 14/11/2026.

The Board has right to review and amend the conditions of the said CCA orders. Now, considering your application for CCA amendment inward ID No. 213661, dated 04/04/2022, CCA-Amendment hereby granted for change in mode of concentrate effluent disposal through Co-processing in place of in-house incineration.

1. The order shall be read as CCA-Amendment order no.:AWH-118886 Date of Issue: 23/05/2022, valid up to 31/12/2026.
2. There shall be no change in products & its capacity after CCA-Amendment.

SUBJECT TO FOLLOWING SPECIFIC CONDITIONS:

1. Unit shall comply with the conditions of Environment Clearance issued vide letter No. SEIAA/ GUJ/EC/5(F)/1744/2019 dated 05/12/2019.
2. There shall be no change in products & its capacity after CCA-Amendment.
3. Industry shall adopt and regularly use the online manifest system for disposal of industrial effluent & maintain its complete records.

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 1 of 5

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

3. CONDITIONS UNDER WATER ACT 1974:

3.1 Source of water: GIDC water supply

3.2 The quantity of total water consumption shall not exceed **32.5 KL/Day** as per below break up

a) Industrial: **26.9 KL/Day.**

b) Domestic: **5.6 KL/Day. (Domestic: 4.6 KL/Day + Gardening 1 KL/Day)**

3.3 The quantity of total of waste water generation shall not exceed **16.44 KL/Day** as per below break up

a) Industrial: **13.54 KL/Day.**

b) Domestic: **2.9 KL/Day.**

3.4 There shall be no discharge of industrial effluent, industry shall maintain zero liquid discharge as follow;

I. **Stream - 1**, The industrial effluent 4.645 KL/day (2.945 KLD from Process + 1.50 KLD from Washing +0.2 KLD from Scrubber) shall be sent for Co-processing through GPS fitted tanker.

II. **Stream - 2**, The industrial effluent 8.9 KL / day (5.4 KLD from boiler + 3.5 KLD from cooling) shall be recycled back into the cooling and boiler feed water make up.

3.5 Industry shall provide fixed pipeline with flow meter for even distribution of treated effluent and maintain its record.

3.6 Domestic wastewater is disposed through septic/soak pit system.

3.7 Disposal system for storm water shall be provided separately. In no circumstances storm water shall be mixed with the industrial effluent.

4. CONDITIONS UNDER AIR ACT 1981:

4.1 Following shall be used as fuel:

Sr. No.	Fuel	Utility	Existing Quantity	Proposed Quantity	Total Quantity
1	PNG	Boiler	25 SCM/Hr.	0	25 SCM/Hr.
2	Diesel	DG Set	25 Lit/Hr	0	25 Lit/Hr
3	PNG	Incinerator	25 SCM/Hr.	-25 SCM/Hr.	0

4.2 The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

4.3 The flue gas emission through stack attached to stack shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Boiler (Cap: 1000 Kg/ hr)	11	Adequate stack Height	PM	150 mg/Nm ³
2	DG Set (Cap: 250 KVA)	09	Adequate stack Height	SO ₂ NO _x	100 ppm 50 ppm
3	Incineration	Discontinue			

4.4 The process emission Through Various Stacks/Vent of reactor, Process, Vessel shall Conform to the following standards:

Stack No	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit
1	Bromination Vessels (2 Nos.) (One Standby)	12	Two Stage Alkali Scrubber each	HBr Br ₂	30 mg/Nm ³ 2 mg/Nm ³

4.5 Ambient air quality within the premises of the industry shall conform to the following standards:-

PARAMETERS	PERMISSIBLE LIMIT	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60 Microgram/m ³	100 Microgram/m ³
Particulate Matter- 2.5 (PM _{2.5})	40 Microgram/m ³	60 Microgram/m ³
SO ₂	50 Microgram/m ³	80 Microgram/m ³
NO _x	40 Microgram/m ³	80 Microgram/m ³

5. **AUTHORIZATION UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016 SHALL BE READ AS:**

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 3 of 5

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

5.1 M/s. Ven Petrochem Pharma I Pvt. Ltd is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155.**

Sr. No.	Waste	Schedule & Cat	Existing Quantity	Proposed Quantity	Quantity	Facility
1	ETP Sludge	I-35.3	40.8 MT/Annum	0	40.8 MT/Annum	Collection, Storage, Transportation and Disposal at approved TSDF Site.
2	Distillation Residue	I-28.1	12.36 MT/Annum	0	12.36 MT/Annum	Collection, Storage, transportation and disposal to cement industries / RSPL Panoli for Co-processing.
3	Used Spent Oil	I-5.1	4.08 MT/Annum	0	4.08 MT/Annum	Collection, Storage, Transportation and disposal by selling to registered recycler.
4	Empty Barrels/Containers /liners Contaminated with hazardous chemicals/ waste	I-33.1	12.7 MT/Annum	0	12.7 MT/Annum	Collection, Storage, Transportation and disposal by selling to authorized recycler.
5	Spent carbon	I-28.3	9.2 MT/Annum	0	9.2 MT/Annum	Collection, Storage, Transportation and disposal to cement industries/ RSPL Panoli.
6	Incineration Ash	I-37.2	67 MT/Annum	- 67 MT/Annum	0	Collection, Storage, Transportation and disposal at approved TSDF Site.
7	Date expired-off Specification process	I-28.4	0.105 MT/Annum	0	0.105 MT/Annum	Collection, Storage, Transportation and disposal through Co- processing.
8	Sodium Bromide Solution	-	442.38 MT/Annum	0	442.38 MT/Annum	Collection, Storage, and sold to authorized end users registered under Rule-9 and users having valid permission of GPCB.



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

Sr. No.	Waste	Schedule & Cat	Existing Quantity	Proposed Quantity	Quantity	Facility
9	Dimethyl Hydration	-	6 MT/Annum	0	6 MT/Annum	Collection, Storage, Transportation and disposal through Co- processing.
10	Bleed Liquor	I	2.1 MT/Annum	0	2.1 MT/Annum	Collection, Storage, Transportation and disposal through Co- processing.

5.1 The authorization shall be valid up to **31/12/2026**.

5.2 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules form time to time under the Environmental (Protection) Act-1986.

6 The rest of the conditions of CCA order no: AWH-116910, dated 04/02/2022 issued vide order no. GPCB/CCA-SRG-325(2)/ID 24774/623658 dated 21/02/2022 shall remain unchanged and industry shall comply with the same judiciously.

ID-24774

For and on behalf of
Gujarat Pollution Control Board

(M. V. Patel)
Environment Engineer

Outward No: 675628, 20/06/2022

M/s. Ven Petrochem Pharma I Pvt. Ltd (ID: 24774) Page 5 of 5

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

Annexure - B

Major Accident Report

1	Name & Address of Industries	M/s. Ven Petrochem & Pharma (India) Pvt. Ltd. (GPCB ID – 24774) Plot No. 2903, 5, 07, 09, 1, GIDC Sarigam - 396155, Taluka - Umbergaon, District- Valsad.
2	Subject	Blast and Fire incident occurred at M/s. Ven Petrochem & Pharma (India) Pvt. Ltd.
3	Products	(1) Ambroxol Hydrochloride - 2.5 MT/Month (2) Bromhexine Hydrochloride - 3.0 MT/Month (3) Timolol Maleate - 0.2 MT/Month
4	GPCB Permission status	Unit is having CC&A of the Board which is valid up to 31/12/2026 vide order No. GPCB/CCA-SRG-325(1)/ID: 24774/623658 dated 21/02/2022.
5	Date & Time of incident	27/02/2023 on Around 23:28 hours
6	Date & Time of Inspection	28/02/2023 on 00:05 hours (midnight)
7	Reason for Incident	Actual exact reason is not known for the above incident, however looking to the situation and main production plant of the unit was not in operation on dated 27/02/2023 due to weekly off and staggering, only packing activity or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge the chances of blast and fire may be there and as per the information from nearby people at incident site fire takes place for a while and during fire flame the slab of the building collapsed.
8	Casualty	Casualty – 03 Nos. Injury – 02 Nos. – Both are shifted to Haria Hospital Vapi
9	Environmental issue	<ul style="list-style-type: none">• Due to blast, fire occurred and also building collapsed and finished product along with packing material may get burnt.• After that fire gets under control approximately at about 00:30 hours using about 5 Nos. of fire tenders and also using fire hydrant of opposite industries.• Generated water from fire-fighting activity is being accumulated on RCC floor of the unit and unit is having facility of storm water drain from which water is collected into collection tank of ETP. At morning 9:00 am dated 28/02/2023 are observed in healthy condition. No sign of burnt / dry leaves symptoms during visit.
10	Pollution Level Monitoring	<ul style="list-style-type: none">• This blast and fire occurred in material storage/handling area or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge the chances of blast of fire may be there and as per the information from nearby people at incident site fire takes place or a while and during fire flame the slab of the building collapsed in which material of product Bromhexine Hydrochloride may get burnt. Fire comes

		<p>under control immediately in short duration. However due to this incident 3 Nos. of casualty occurred so, the Air Quality Status during fire incident may be consider as Severe+/Emergency, however GPCB official along with other agencies are stand near incident area throughout night.</p>
11	Results	<ul style="list-style-type: none"> • Due to this incident 3 Nos. of casualty occurred so, the Air Quality Status during fire incident may be consider as Severe+/Emergency.
12	Warning	<p>Premises of the unit were blocked for outside movement.</p>
13	Reason for evacuation	<p>Blast and fire occurred</p>
14	Chemical involved	<p>Fire occurred in near about finished product area and research laboratory area so chemical involved are may be Bromhexine Hydrochloride as mainly this product is manufactured in this unit</p>
15	Status	<ul style="list-style-type: none"> • During inspection 3 Nos. of bodies were recovered from the debris of the collapsed building and search and recovery process is going on and the premises totally control under the local police officials.
16	Observation	<ul style="list-style-type: none"> • Blast and Fire incident occurred in the unit on dated 27.02.2023 at about 23:28 hours. • Actual exact reason is not known for the above incident, however looking to the situation and main production plant of the unit was not in operation on dated 27/02/2023 due to weekly off and only packing activity or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge the chances of blast of fire may be there and as per the information from nearby people at incident site fire takes place or a while and during fire flame the slab of the building collapsed. • After that fire gets under control approximately at about 00:30 hours using about 5 Nos. of fire tenders and also using fire hydrant of opposite industries. • Generated water from fire-fighting activity is being accumulated on RCC floor of the unit and unit is having facility of storm water drain from which water is being collected into collection tank of ETP. • This blast and fire occurred in material storage/handling area or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge the chances of blast of fire may be there and as per the information from nearby people at incident site fire takes place or a while and during fire flame the slab of the building collapsed in which material of product Bromhexine Hydrochloride may get burnt. Fire comes under control immediately in short duration. However due to this incident 3 Nos. of casualty occurred so, the Air

		Quality Status during fire incident may be consider as Severe+/Emergency, however GPCB official along with other agencies are stand near incident area throughout night.
--	--	--

Inspection By:


N. K. Valand
(SSA)


J. C. Rana
(AEE)


R. K. Mehta
(SO)


A. O. Trivedi
(RO)

Photographs taken during inspection



Fire incident



search and recovery process is going on at collapsed building



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

BY RPAD

DIRECTION UNDER SECTION 31 (A) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 (HEREIN AFTER REFERRED TO AS THE 'AIR ACT') AS AMENDED FROM TIME TO TIME.

WHEREAS, you M/s. Ven Petrochem Pharma I Pvt. Ltd is having industrial plant located at Plot No: Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155 for manufacturing Ambroxol Hydrochloride, Bromhexine Hydrochloride and Timolol Malcate.

ANDWHEREAS, the Gujarat Pollution Control Board has granted you Consolidated Consent and Authorization (CC&A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWII- 116910, dated 21/02/2022 valid up to 31/12/2026 for production of above said products with certain conditions mentioned therein

ANDWHEREAS, during the inspection of your industrial plant on 28/02/2023 under Section-24 of the Air Act by the authorized officers of the Board, following was observed:

1. Unit was inspected with reference to blast and fire incident occurred on 27/02/2023 at 23.28 hr.
2. Fire occurred due to blast; also building collapsed and finished product (Bromhexine Hydrochloride) with packaging material might have got burnt.
3. Due to blast and fire incident 03 nos. of casualty reported and 2 nos. of People are injured.

ORDER

UNDER THE CIRCUMSTANCES. I R. B. Trivedi, Environment Engineer of Gujarat Pollution Control Board is directed to issue the Directions under Section 31 (A) of The Air (Prevention And Control Of Pollution) Act-1981 as under:-

1. To stop the manufacturing activity with immediate effect.
2. To direct the concern authority to stop the electricity and water supply with immediate effect.
3. Industry shall submit Bank Guarantee of Rs. 1.50 Lakh.
4. Industry shall carry out Safety Audit Study report & submit with its Compliance of recommendation & suggestion.
5. Industry shall carry out HAZOP Study report & submit with its Compliance of recommendation & suggestion.
6. Industry shall submit compliance DISH report/ observation etc.
7. Industry shall submit valid PLI policy.

8. Pay Rs. 25,00,000/- (Twenty Five Lakhs) as Interim Environment Compensation by RTGS immediately in following A/C.:

A	Name of payee	GUJARAT POLLUTION CONTROL BOARD
B	Bank account number	10325062238
C	Type of account	CURRENT
D	Bank	STATE BANK OF INDIA
E	Branch	GANDHINAGAR, ZONAL BRANCH
F	Branch address	SECTOR-10/B, IN FRONT OF NEW SACHIVALAY, GANDHINAGAR -382 010
G	IFSC code	SBIN0001355

Details regarding action taken in this regard shall be communicated on following mail especially with UTR No.

1) nuh-gpcb-acc5@gujarat.gov.in

2) nuh-gpcb-sari@gujarat.gov.in

If the above directions are not complied, you are liable for prosecution under Section 37 of the Air (Prevention and Control of Pollution) Act-1981 which provides punishment with imprisonment for a term not less than one year and six months and may extend to six years and with fine.

For and on behalf of
Gujarat Pollution Control Board,

(R. B. Trivedi)

Environment Engineer

Date

NO: GPCB/CCA-SRG-325(2)/ID 24774/

ISSUED TO:-

M/s. Ven Petrochem Pharma I Pvt. Ltd

Plot No: 2903.5,07.09,1,

GIDC Sarigam,

Tal: Umbergaon, Dist: Valsad- 396155

COPY TO: -

1. The Deputy Engineer, (O & M),

Dakshin Gujarat Vij Company Ltd

GIDC Sarigam, Dist : Valsad....I am directed to request you to disconnect supply of electricity (Except Single phase) with immediate



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

effect from the date of issue of this order of M/s. Ven Petrochem Pharma I Pvt. Ltd located at Plot No: Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155 & intimate to us accordingly

2. The Deputy Engineer

Gujarat Industrial Development Corporation

Sarigam, Dist: Valsad.....I am directed to request you to disconnect water supply **with immediate effect** from the date of issue of this order M/s. Ven Petrochem Pharma I Pvt. Ltd located at Plot No: Plot No: 2903,5,07,09,1, GIDC Sarigam, Tal: Umbergaon, Dist: Valsad- 396155& intimate to us accordingly

3. The Regional Officer,

Regional officer, Sarigam.....To ensure compliance & submit IR with AR.

For and on behalf of
Gujarat Pollution Control Board,

(R. B. Trivedi)

Environment Engineer

Outward No: 704778, 28/02/2023

Annexure - D

Major Accident Report

1	Name & Address of Industries	M/s. Ven Petrochem & Pharma (India) Pvt. Ltd. (GPCB ID – 24774) Plot No. 2903, 5, 07, 09, 1, GIDC Sarigam - 396155, Taluka - Umbergaon, District- Valsad.
2	Subject	Blast and Fire incident occurred at M/s. Ven Petrochem & Pharma (India) Pvt. Ltd.
3	Products	(1) Ambroxol Hydrochloride - 2.5 MT/Month (2) Bromhexine Hydrochloride - 3.0 MT/Month (3) Timolol Maleate - 0.2 MT/Month
4	GPCB Permission status	Unit is having CC&A of the Board which is valid up to 31/12/2026 vide order No. GPCB/CCA-SRG-325(1)/ID: 24774/623658 dated 21/02/2022.
5	Date & Time of incident	27/02/2023 on Around 23:28 hours
6	Date & Time of Inspection	28/02/2023 on 00:05 hours (midnight) 01/03/2023 on 12:30 hours
7	Reason for Incident	Actual exact reason is not known for the above incident, however looking to the situation and main production plant of the unit was not in operation on dated 27/02/2023 due to weekly off and staggering, only packing activity or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge the chances of blast and fire may be there and as per the information from nearby people at incident site fire takes place for a while and during fire flame the slab of the building collapsed.
8	Casualty	Casualty – 04 Nos. Injury – 02 Nos. – Both are shifted to Haria Hospital Vapi
9	Environmental issue	<ul style="list-style-type: none">• Due to blast, fire occurred and also building collapsed and finished product along with packing material may get burnt.• After that fire gets under control approximately at about 00:30 hours using about 5 Nos. of fire tenders and also using fire hydrant of opposite industries.• Generated water from fire-fighting activity is being accumulated on RCC floor of the unit and unit is having facility of storm water drain from which water is collected into collection tank of ETP. At morning 9:00 am dated 28/02/2023 are observed in healthy condition. No sign of burnt / dry leaves symptoms during visit.
10	Pollution Level Monitoring	<ul style="list-style-type: none">• This blast and fire occurred in material storage/handling area or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge, the chances of blast of fire may be there and as per the information from nearby people at incident site fire takes place or a while and during fire flame the slab of the building collapsed in which material of product Bromhexine Hydrochloride may get burnt. Fire comes under control immediately in short duration. However due

		to this incident 4 Nos. of casualty occurred so, the Air Quality Status during fire incident may be consider as Severe+/Emergency, however GPCB official along with other agencies are stand near incident area throughout night.
11	Results	<ul style="list-style-type: none"> • Due to this incident 4 Nos. of casualty occurred so, the Air Quality Status during fire incident may be consider as Severe+/Emergency.
12	Warning	Premises of the unit were blocked for outside movement.
13	Reason for evacuation	Blast and fire occurred
14	Chemical involved	Fire occurred in near about finished product area and research laboratory area so chemical involved are may be Bromhexine Hydrochloride as mainly this product is manufactured in this unit
15	Status	<ul style="list-style-type: none"> • During inspection 4 Nos. of bodies were recovered from the debris of the collapsed building. • Plant is found in non-operational and shutdown condition.
16	Observation	<ul style="list-style-type: none"> • Blast and Fire incident occurred in the unit on dated 27.02.2023 at about 23:28 hours. • Actual exact reason is not known for the above incident, however looking to the situation and main production plant of the unit was not in operation on dated 27/02/2023 due to weekly off and only packing activity or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge the chances of blast of fire may be there and as per the information from nearby people at incident site fire takes place or a while and during fire flame the slab of the building collapsed. • After that fire gets under control approximately at about 00:30 hours using about 5 Nos. of fire tenders and also using fire hydrant of opposite industries. • Generated water from fire-fighting activity is being accumulated on RCC floor of the unit and unit is having facility of storm water drain from which water is being collected into collection tank of ETP. • This blast and fire occurred in material storage/handling area or may be research activity or may be gas formation due to materials storage/handling area, it may be possible that gas formation any storage and due to static charge, the chances of blast of fire may be there and as per the information from nearby people at incident site fire takes place or a while and during fire flame the slab of the building collapsed in which material of product Bromhexine Hydrochloride may get burnt. Fire comes under control immediately in short duration. However due to this incident 4 Nos. of casualty occurred so, the Air Quality Status during fire incident may be consider as Severe+/Emergency, however GPCB official along with other agencies are stand near incident area throughout night.

		<ul style="list-style-type: none">• Further on dated 28.02.2023 during search and recovery process another i.e. 4th dead body found from the debris of the collapsed building at about 23:25 hours.• After that in continuation of the above, inspection is carried out on dated 01.03.2023 for sampling.• Whole premises is Cement Concrete lined and minor garden area in front and near ETP are not found contaminated on naked eye and even physical verification. Even we have taken soil sample from garden area located near ETP just for analysis purpose. Also whatever the wastewater of fire tender found accumulated in North West corner of the unit is collected for analysis purpose of probable pollutants.• Plant is found in non-operational and shutdown condition.• During inspection following samples are collected:<ol style="list-style-type: none">1. Wastewater sample collected which is accumulated on RCC floor within premises near ETP area and boundary wall of the unit which is generated during firefighting activity.2. Burnt waste sample is collected near incident area i.e. collapsed building3. Soil sample is collected from garden area located within premises of the unit and near incident area i.e. collapsed building and ETP area.
--	--	--

Inspection By:



N. K. Valand
(SSA)



J. C. Rana
(AEE)



R. K. Mehta
(SO)



A. O. Trivedi
(RO)

Photographs taken during inspection



Fire incident



search and recovery process is going on at collapsed building



Sampling from accumulated water generated during firefighting activity



Burnt waste sample is collected near incident area i.e. collapsed building



Soil sample is collected from garden area located within premises of the unit and near incident area i.e. collapsed building and ETP area



GPCB

A.V. SHAH
Member Secretary

GUJARAT POLLUTION CONTROL BOARD

Annexure - E

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382010

07/05/2020

To,

The Director,
Directorate of Industrial Safety & Health
3rd & 5th Floor, Shram Bhavan
Nr. Gun House, Khanpur,
Ahmedabad. (Gujarat)

E mail: do-dish-ahd@gujarat.gov.in; dish-abd@gujarat.gov.in

Dear Sir,

In the present Pandemic COVID 19 situation industries are in operation with permission from the District Administration with essential staff. Under the circumstances, you are requested to make aware all Industries Associations and individual industries to take utmost care in handling hazardous chemicals using trained men-power only so that untoward incidence can be averted and environmental safety is ensured.

Further, you are requested to issue SOPs for working with essential staff if you deem fit. Also ensure close monitoring of situation so that the safety norms are not violated leading to environmental damage.

With regards,

(A.V. Shah)
Member Secretary

Copy to :

1. All the Regional Officers, Gujarat Pollution Control Board – Regional Offices
2. All the Unit Heads, Gujarat Pollution Control Board, Gandhinagar

Clean Gujarat Green Gujarat

E-mail : ms-gpcb@gujarat.gov.in, membersecretarygpcb@gmail.com

Phone (Office) : +91-23232152, Website : <http://gpcb.gujarat.gov.in>



GPCB

A.V. SHAH
Member Secretary

GUJARAT POLLUTION CONTROL BOARD
PARYAVARAN BHAVAN
Sector-10-A, Gandhinagar-382010

07/05/2020

To,
The President,
Industries Association

Ahmedabad Vatva, Odhav, Naroda, Narol, Vadodara, Nandesari, Ankleshwar, Panoli, Jhagadia, Dahej, Surat, Vapi, Sarigam, Jetpur, Rajkot, Kutch, GDMA, FIA, GCCI etc.

Dear Sir,

In the present Pandemic COVID 19 situation industries are in operation with permission from the District Administration with essential staff. Under the circumstances, you are hereby informed to make aware all individual industries to take utmost care in handling hazardous chemicals using trained men-power only so that untoward incidence can be averted and environmental safety is ensured.

Also ask them to ensure close monitoring of situation so that the environmental norms are not violated.

With regards,

(A.V. Shah)
Member Secretary

Copy to :

1. All the Regional Officers, Gujarat Pollution Control Board – Regional Offices
2. All the Unit Heads, Gujarat Pollution Control Board, Gandhinagar

Clean Gujarat Green Gujarat

E-mail : ms-gpcb@gujarat.gov.in, membersecretarygpcb@gmail.com

Phone (Office) : +91-23232152, Website : <http://gpcb.gujarat.gov.in>



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 Industry Details Ven Petrochem Pharma I Pvt.Ltd
Outward No: 31204-07/03/2023

Email : ven.sarigam@gmail.com PLOT NO: -,
 Telephone : Sarigam - 396155
 DIST : Valsad-Sarigam, TAL : Umbergaon , SIDC : Sarigam

Inspection Id : 727322 (Routine Visit) Ro Name : Sarigam

2 Type / Scale / Sector / Status : RED / SMALL / Organic Chemicals manufacturing / In Operation
3 Inspection Dt & Time : 03/03/2023 15:00 / Air , Water , Hazd Person Contacted : MR. SUNIL C. PATEL-Director
4 Env Audit Detail : Sch : N.A , Not Applicable . , Year : 2013 , On Dt : 05/08/2011

Commissioned Dt : 01/03/1985 Production Start Dt : 01/03/1985 Applicability of CRZ Rules : No

5 Water Consumption in Kilo Lts Per Day Ind : 27.900 Dom : 4.600 Borewells: 0
6 Waste Water generation / Discharge (klpd) : Ind : 13.550 Dom : 2.900 Tubewells: 0
7 Consumer No.(Electric Meter): Source of Water Supply: SIDC
8 Disposal Mode of Industrial / Domestic : Zero Discharge / Septic Tank
9 Discharge Pt / Final Receiving Body (Ultimate): Zero discharge. / Zero liquid Discharge unit
10 Status of water consent Under the Water Act,1974: AWH-118886-31/12/2026 Last Inward:213661-04/04/2022[GRT]
11 Effluent Treatment plant (ETP) : Units, if provided and status :

ETP Details : P-Collection Tank,P-Holding Tank,P-Nuetralization,P-Oil-Grease Trap,S-Aeration Tank,S-Settling Tank,S-Sludge Dry Beds,T-Carbon Filter,T-Incenerator

12 Whether Industry is a member of CETP ? No
13 Boilers=1 , DG Sets=1 , Flue Gas =6, Process =2 , ETP Cap = 20 , Capacity of All = ---

APCM Details : Alkali Scrubber,Scrubber

Fuel Used : Diesel,Natural Gas

Stack Attached to : Boiler,D.G. Sets,Incinerator

14 TSDF Name : Safe Enviro Private Limited
15 Lab Charges Pending : Rs. 12725.00 Water Cess Charges Pending : NIL
16 Last Env. Form V : 2021-2022 Water Cess Return : 2017-2018 HW Monthly Return : 2022-99
17 Last 3 Legal Action :

Insp Dt	Act	Leg Dt	For	Insp ID	IR-Leg	Type	Out No
28/02/2023	DIR	28/02/2023	31A,IMM,	706499	DIR	OTH	704778
06/10/2017	SCN	05/12/2017	OTH,	454123	SCN	VIG	429726
29/12/2016	SCN	16/01/2017	,	420160	SCN	SCN	401287

Monthly Patrak Data : Last Return : 202212 HAZD Waste Disposal : NO DATA

Electricity Units Consumed in month	Water Consumed in month	Effluent Discharged in month
Production - 51421, ETP - 0, APCM - 410	Meter Reading - 32213, Kilo Litre - 484	Meter Reading - 0, Kilo Litre - 0



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

One Time Updations

0	- Air - Water - Hazd ACTs Applicability ?	Air, Water, Haz	
e	- Electric Company Name (Power Supply)	Dgvcl	
p	- On East Direction of the location of the Company	M/s. Aarti Drugs	
p	- On North Direction of the location of the Company	GIDC Internal Road	
p	- On South Direction of the location of the Company	M/s. Alchemie Industries	
p	- On West Direction of the location of the Company	GIDC Internal Road	
o	- Production since (Date) or Proposed	01/03/1985	
g	- Nos of Stacks (Flue Gas & Process)	0, 0	
k	- Recycler Registration Valid ??	N.A	
j	- Name & Address of MAIN Re-Cycler	-----	
h	- Regd with T.S.D.F	SEL-Safe Enviro Private Limited	
i	- Recyclable Hazd Waste Disposal to	O/s State	
f	- Display Board Provided at the Entrance ?	Yes	
l	- CETP Name	---NOT a CETP Member	
n	- Nos of Flow-Meters - W.C / W.W.G / ETP =	0, 0, 0	
d	- Is Industry ZERO DISCHARGE Catg (If Yes, HOW ?)	Yes	
m	- W.W.G Treatment thru Pri / Sec / Tertiary / N.A :	Primary	

General Observation

a	- R.O File No	24774	
a	- Is the Industry in Operation ??	No.	
b	- Industry Operating without CCA	No.	
c	- Has Production exceeded (last 3 MTHs) than CCA-Qty	No.	
d	- Any products-NOT in CCA, manufactured-Last 3 MTHs	No.	
e	- Foul Odour/Fugitive Emission/Bye Pass in Premises ??	No.	
f	- Industry Name CHANGED in recent times ??	No.	
g	- Has Regn with CETP or TSDF expired ??	No.	
h	- Seperate Energy Meter for A.P.C.M ?	No.	
h	- Provision of any STAND-BY Pump ??	No.	

Air Related

a	- Fuel Type confirmitive with CCA ?	Yes	
b	- Av. Fuel Consumption EXCEEDING CCA limits	No.	
c	- APC Measures confirmitive with CCA conditions ??	Yes	
d	- ALL APCMs are in operation	No.	
e	- SMF availability	Provided	
f	- Thick Smoke observed in Flue Gas/Processes ??	No.	
g	- ph of Scrubbing Media as per requirement ??	Yes	
h	- Ultimate Disposal of Scrubbing Media	Sales	
i	- Nos of Samples : Stack & Ambient	0, 0	

GEM

18	- Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date	Yes	
----	---	-----	--

Haz Waste Related

a	- Haz waste Catg confirmitive with CCA	Yes	
b	- H.W generation exceeding CCA limits	No.	
c	- Collection, Storage, Treatmnt, Disposal Facility Adequate ??	Yes	
d	- Reusing or Recycling of Haz Waste by Industry ?	No	
e	- LogBook / XGN Manifests / Disposal Records TALLYING ??	Not At All	
f	- Stock of Haz-Waste @ premises/Whether EXCESS ?	--	

07/03/2023

2/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

g	-	Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016?	Yes	
h	-	Installed capacity of the plant based on machinery installed (Capacity of Machine, No. of Batch/Day, Annual Capacity)	--	
i	-	Technical capability and equipment complying with the SOP/Guideline?	Yes	
j	-	Is unit complying the conditions gives in SOP/Guidelines?	Yes	
k	-	Facility is adequate for the applied process	Yes	
l	-	Passbook is maintained?	Yes	
m	-	Details of PLL, if applicable	--	
n	-	Details of safety aspects provided by the facility	--	
o	-	Separate storage area for Haz. Waste for the utilization or generation from the process is provided?	Yes	
p	-	Quantity of Hazardous waste procured as per CCA?	Yes	

Water Parameter

b	-	Source of Water Supply	SIDC	
c	-	W.W.G is EXCEEDING the CCA Limits	No.	
d	-	W.W Disposal as per the Consent Conditions ?	Yes	
e	-	Was the ETP in operation ?	No	
f	-	Treatment System ADEQUATE to handle existing effluent	Adequate	
g	-	Did u observe ANY ILLEGAL Discharge ??	No.	
h	-	Nos of Samples collected	0	

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection , PCB-ID: (24774)

This unit is inspected with reference to issued closure direction under section 31 (A) of the Air (Prevention and Control of Pollution) Act – 1981, vide letter No. GPCB/CCA-SRG-325(2)/ID 24774/704778 dated 28/02/2023 with immediate effect. During inspection contacted person informed that incident of blast/fire occur in clean area/packing section where approximately 3430 Kgs (details submitted by the unit) of Bromhexine Hydrochloride was stored and got burnt in incident. During inspection unit is found not in operation and observed in as it is condition (photograph of the same is attached herewith in pdf file). Further unit is instructed to submit DISH Report/observation along with its compliance. [680]-06/03/2023

I recommend : a. Keep on Records + Notings

W.C Notings: -----[4767-AEE]~

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

You are instructed to comply with issued Board Direction dated 28/02/2023 vide letter no. GPCB/CCA-SRG-325 (2)/ID 24774/704778 & to provide DISH report/observation etc, & its compliance as soon as possible.

Compliance Observed in this Inspections.

07/03/2023

3/7 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (24774)

A Sample Details

B Process Stacks

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	Reaction Vessels	0	bromination reactor (2 nos. -out of two one always as stand by) - applying for ec to cte	SCR	
2	Reaction Vessels	12	bromination reactor- 2nos	ASC,SCR	HBr-30,

C Flue gases Stacks

Sr	Stack attached to	Mts	Remark	SMF	APCM	Fuel	Consp-Unit	Insp Remk
1	Boiler	0	1000 Kg/hour - applying for EC to CTE	N.A	N.A	Natural Gas	25 SCM / HOUR	
2	D.G. Sets	0	250 KVA -applying for EC to CTE	N.A	N.A	Diesel	25 Lit /Hr	
3	Incinerator	0	500 Kg/hr (Common stack for existing + proposed expanded incinerator)-applying for EC to CTE	N.A	SCR	Natural Gas	50 scm/hr	
4	Boiler	11	1000 Kg/hour	N.A	N.A	Natural Gas	25 SCM / HOUR	
5	Incinerator	0	will be discontinued	N.A	SCR	Natural Gas		
6	D.G. Sets	9	250 KVA capacity	N.A	N.A	Diesel	25 Lits/Hr	

D Details about Hazardous Waste Management :

Sr	Source of Hazardous Waste	Catg	Qty/Year	HW Disposal Management
1	Toxic	II -C4	6.000-M.T	COL,OTH,STO,TRA
2	Process Residue and wastes	I -28.1	2.100-M.T	CIW,COL,DSI,STO
3	Halogen-Containing Compounds Which Produce Acidic Vapours On Contact With Humid air or water e.g. silicon tetrachloride, aluminum chloride, titanium tetrachloride	II -B10	442.380-M.T	COL,OTH,STO
4	Ash from incinerator and flue gas cleaning residue	I -37.2	0.000-M.T	COL,DSS,STO,TRA,DST
5	Off Specification Products	I -28.4	0.105-M.T	CIW,COL,DSI,STO
6	Chemical sludge from waste water treatment	I -35.3	40.800-M.T	COL,DSS,STO,TRA,DST
7	Used or Spent Oil	I -5.1	4.080-M.T	COL,RRE,STO,TRA
8	Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	I -33.1	12.700-M.T	COL,CYC,RRE,STO,TRA
9	Process Residue and wastes	I -28.1	12.360-M.T	CIW,COL,STO,TRA
10	Spent Solvents	I -28.6	0.000-M.T	COL,DSI,CYC,STO
11	Spent carbon	I -28.3	9.200-M.T	CIW,COL,DSI,STO,TRA
12	Process Residue and wastes	I -28.1	1672.200-M.T	CIW,COL,DSI,STO,TRA

E Products :

Sr	Product Name	NOC Qty	CCA Qty	Applied Qty	Inspection Remark
1	2-amino-n-methyl-n-cyclohexyl benzenemethanamine	0.000	0.000 - M.T	0.000	CCA Amend (Phase-1) Qty-0.0
2	acebrophylline	0.000	0.000 - M.T	0.000	CCA Amend (Phase-1) Qty-0.0
3	ambroxol hydrochloride	2.500	2.500 - M.T	2.500	CCA Renewal Qty - 2.5 MT/Month
4	bromhexine base	0.000	0.000 - M.T	0.000	CCA Amend (Phase-1) Qty-0.0
5	bromhexine hydrochloride	3.000	4.900 - M.T	3.000	CCA Renewal Qty- 3 MT/Month
6	dimethyl hydantoin(by-product)	0.000	0.000 - M.T	0.000	included in hazardous waste
7	sodium bromide (by-product)	0.000	0.000 - M.T	0.000	included in hazardous waste
8	timolol maleate	0.200	0.200 - M.T	0.200	CCA Renewal Qty - 0.2 MT/Month

F Raw material :



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Sr	Raw Material Name	Capacity - Unit / Month
1	acetic acid	0.950 - M.T
2	acetone	2.550 - M.T
3	activated carbon	0.390 - M.T
4	benzaldehyde	0.120 - M.T
5	benzoic acid	0.010 - M.T
6	catalyst	0.160 - M.T
7	catalyst 2	0.030 - M.T
8	caustic soda flakes	0.800 - M.T
9	chloro-4-n-morpholino thiadiazole	0.190 - M.T
10	dibromo dimethyl hydantoin	1.700 - M.T
11	hydrazine hydrate	2.020 - M.T
12	hydrochloric acid	3.200 - M.T
13	hyflo super cel	0.050 - M.T
14	industrial spirit	30.030 - KLT
15	liquid bromine	5.480 - M.T
16	liquor ammonia	1.990 - M.T
17	maleic acid	0.060 - M.T
18	methanol	30.630 - M.T
19	mono chloro acetic acid	0.000 - M.T
20	mono chlorobenzene	9.000 - M.T
21	n-butanol	6.000 - M.T
22	n-methyl cyclohexylamine	1.060 - M.T
23	ortho nitro benzaldehyde	1.140 - M.T
24	ortho nitro toluene	3.000 - M.T
25	potassium carbonate	0.140 - M.T
26	sodium bicarbonate	0.960 - M.T
27	sodium borohydride	0.230 - M.T
28	sodium carbonate	1.110 - M.T
29	sodium dithionite	0.200 - M.T
30	sodium hydride	0.040 - M.T
31	sodium hydrosulphite	0.210 - M.T
32	sodium hydroxide	0.841 - M.T
33	tert butanol	0.920 - M.T
34	tert-butylamino-propane diol	0.130 - M.T
35	theophylline	0.000 - M.T
36	toluene	79.240 - KLT
37	trans-4-amino cyclohexanol	0.930 - M.T

G Water Consumption & Generation Break up

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 32.500	WWG : 16.450	Water Source	Remark
1	Agriculture	1.000	0.000	SIDC	
2	Boiler Feed	14.400	5.400	SIDC	5.4 kL w/w is recycled back into cooling & boiler feed.
3	Cooling Water	7.000	3.500	SIDC	3.5 kL w/w is recycled back into cooling & boiler feed.
4	Domestic Purpose	4.600	2.900	SIDC	
5	Mnfg Process	3.800	2.945	SIDC	2.945 will be sent for co-processing
6	Others	0.200	0.200	SIDC	Scrubber - 0.2 will be sent for co-processing
7	Wash Water	1.500	1.500	SIDC	1.5 kL w/w will be sent for co-processing

H Solid Waste

Inspection Team : MS. UTTEJANA ANILBHAI CHAUDHARI - R.K. Maheta,SO - Rana Jaimin C

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.



Gujarat Pollution Control Board

PCB Id: 24774

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(MS. UTTEJANA ANILBHAI CHAUDHARI)